



MARREDPALLY BRANCH: Prakash Arcade, 1st Floor, West Marredpally-26. ABRIDGED VEHICLE E-AUCTION NOTICE

In view of the default committed by the borrowers mentioned below, bank has repossessed/ seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS & AS IS WHAT IS BASIS".

Table with 5 columns: S. No., Name & Address of the Borrower/ Loan A/c No., Amount Due, Description of the Vehicle, Reserve Price, EMD Amount of Vehicle. Includes details for Mr. Syed Mohammed Hussain Fawal and Mr. Adil Mohammed H.N.

Branch Account Details: A/c Name: NEW INTERMEDIARY ACCOUNT, A/c No.: 12620015181219, IFSC Code: BARB0MARRD (Fifth Letter- ZERO), Name of Bank & Branch: BANK OF BARODA, MARREDPALLY BRANCH.

Vehicle Auction through Online mode: https://bob.auctiontiger.net/Date/Day/Time of E-Auction: 06.09.2023, Wednesday, 12.00 PM To 4.00 PM Last date of submission of BID: 05.09.2023, Tuesday, before 4.00 P.M. The intending purchasers/ bidders may inspect the vehicle on or before 25.08.2023 during the time 10.30 A.M. to 4.00 P.M. (At parking Yard:Bright Securities Management Services Pvt Ltd,Plot No.484, Road No 5A,Gopal Nagar, Kukatpally, Hyderabad-500073. For online Auction process please contact the Authorized Officer on Tel No.7993316558.

TERMS AND CONDITIONS OF E AUCTION SALE: 1. Bank of Baroda reserves the right to accept/reject any or all of the offer(s) or Bid (s) so received without assigning any reason thereof. 2. Bank of Baroda reserves the right to accept/reject/Postpone/Cancel the E-auction without assigning any reason thereof. 3. To the best of knowledge and inform on the part of the Authorized Officer, there is no encumbrance on the vehicle. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of vehicle & to inspect & satisfy themselves. (FOR DETAILED TERM AND CONDITIONS PLEASE REFER TO https://bob.auctiontiger.net/)

Date: 02-08-2023, Place: Hyderabad Sd/- Authorised Officer, Bank of Baroda

GURRAMGUDA BRANCH: Plot No.3 & 4, Sy.No.132. ABRIDGED VEHICLE AUCTION NOTICE

In view of the default committed by the Borrower mentioned below, Bank has repossessed/ seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS & AS IS WHAT IS BASIS" and subject to the following terms & conditions.

Table with 5 columns: Amount Due, Vehicle Make & Model, RTO Regd. No., Reserve Price, EMD. Includes details for Maruthi Suzuki and Maruthi Swift Zxi+.

Place of Auction: Plot No.3 & 4, Sy No.132, Near Pochamma Temple, Gurranguda, Badangpet, Saroonagar Mandal Hyderabad 501510. Date of Auction: 22.08.2023, Time: 11.00 AM.

Date: 03.08.2023, Place: Gurranguda Sd/- Branch Manager, BOB, Gurranguda Branch

KAMANCHIKAL BRANCH: Khammam-507003. ABRIDGED VEHICLE AUCTION NOTICE

In view of the default committed by the Borrower mentioned below, Bank has repossessed/ seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS & AS IS WHAT IS BASIS" and subject to the following terms & conditions.

Table with 5 columns: Amount Due, Vehicle Make & Model, RTO Regd. No., Reserve Price, EMD. Includes details for MAHINDRA XLV300 MOTOR CAR.

Place of Auction: Bank of Baroda, Kamanchikal, H.No. 01-41, Near Grampanchayath Kamanchikal Village, Ragunadhapalem Mandal, Khammam-507003. Date of Auction: 04.09.2023, Time: 11.00 AM.

Date: 03.08.2023, Place: Kamanchikal Sd/- Branch Manager, BOB, Kamanchikal

STATE BANK OF INDIA RACPC-4, KUKATPALLY - 18915, 2nd Floor, KKR Anige Complex. POSSESSION NOTICE (SYMBOLIC)

Under Rule 8(1) (For immovable property)

Whereas, The undersigned being the authorized officer of the State Bank of India, RACPC-4, Kukatpally, Hyderabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of the powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 17.05.2023, calling upon the borrower to Sri. Vadlapati Krishnam Raju Sio Jagajeevana Rao, Address: H.No. TRT-1197, Industrial Housing Colony, Municipal No.7-2-1452, Second Floor, Opp. Benz Showroom, Sanathnagar, Hyderabad - 500018. Property: Flat No. 202, 2nd Floor, Ispethani Manzil, H.No. TRT-1197, Mch.No. 7-2-1452, Sanathnagar, Hyderabad-500016. Ph. No: 9963422918, A/c No: 40030331018 (HILL), 40038191979 (SURAKSHA), 41364417731 (Insta Home Topup), to repay the amount mentioned in the notice being Rs.22,11,456/- (Rupees Twenty Two Lakhs Eleven Thousand Four Hundred and Fifty Six Only) as on 17.05.2023 with incidental expenses, costs, charges etc. within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s)/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 28th day of July of the year 2023.

The borrower(s)/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, RACPC-4, Kukatpally, Hyderabad for an amount of Rs.21,62,651/- (Rupees Twenty One Lakhs Sixty Two Thousand Six Hundred and Fifty One Only) as on 28.07.2023. Your are also liable to pay future interest effect from 29.07.2023 at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc.

DESCRIPTION OF THE IMMOVABLE PROPERTY All that the South Eastern Portion of Second Floor, Bearing No.7-2-1452/S-2/TRT-1197 (P.T.) No.1100725680) in the building known as "ISPEHANI MANZIL" having plinth area: 680 Sq Feet, undivided share of land 25.00 Sq yards or 20.9 Sq.Mts out of 167.00 Sq.Yards in the premises bearing MC.H.No. bearing No. TRT-1197, Municipal No.7-2-1452, situated at Industrial Housing Colony, Sanathnagar, Hyderabad, Telangana State in favour of Sri Vadlapati Krishnam Raju Sio Vadlapati Jagajeevana Rao, vide Regd. Sale Deed Doc.No. 758/2021, executed on the 01ST day of March 2021, at S.R.O. S.R.Nagar and bounded by: BOUNDARIES: North: North-Eastern Portion, South: Road, East: Govt Land, West: TRT-1198.

Date: 28.07.2023, Place: Hyderabad Sd/- Authorised Officer, State Bank of India

SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 30 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Table with 4 columns: Borrower(s) / Guarantor(s) / Loan Account, Demand Notice Date and Amount, Reserve Price, EMD & Last Date of Submission of EMD, Date and time of E-Auction. Includes details for M/S. SRI LAKSHMI BOTIQUE and CHALLA GOLLA SRI LAKSHMI.

Description of the Immovable Property

AN UNDIVIDED SHARE OF AN EXTENT OF 22.0 SQ YDS OR 18.39 SQ.MTS CONSTRUCTED IN AN TOTAL EXTENT OF 316.25 SQ.YARDS OR 264.62 SQ.MTS IN WHICH APARTMENTS CONSTRUCTED UNDER THE NAME AND STYLE OF "JAYASAI DURGA (J.S.)" IN WHICH T-3 IN 3RD FLOOR WITH A PLINTH AREA OF 800.0 SQ.FT, 100.0 SQ.FT FOR COMMON AREA AND 20.0 SQ.FT FOR TWO WHEELER PARKING ALONG WITH ALL OTHER JOINT AMENITIES LIKE WATER, DRAINAGE, STEPS, MOTOR ETC., AND ALL OTHER COMMON FACILITIES IN R.S.NO.189, L.P.NO.65/81, BEARING PLOT NO.18, DOOR NO.23-8/1 T3 JAI SAJ DURGA, ASST.NO.8122 SITUATED IN GOLLAPUDI VILLAGE AND GRAM PANCHAYAT, VIJAYAWADA RURAL MANDAL AND WITHIN THE LIMITS OF S.R.O. GUNADALA, VIJAYAWADA (EAST) OF KRISHNA DISTRICT, PIN: 521 225 ANDHRA PRADESH BEING BOUNDED BY: SCHEDULE BOUNDARIES: - "A" SCHEDULE - LAND BOUNDARIES EAST : PROPERTY OF IMMANENI VENKATESWARA RAO - 45.0"FT SOUTH : PROPERTY OF RANGULA LAKSHMI KUMARI - 62.6"FT WEST : ROAD - 45.0"FT NORTH : PROPERTY OF MAMIDIBATHULA SATYAVATHI - 64.0"FT "B" SCHEDULE - (FLAT BOUNDARIES) EAST : OPEN TO SKY WEST : FLAT NO. T-2 SOUTH : OPEN TO SKY NORTH : COMMON CORRIDOR

For detailed terms and conditions of the sale, please Contact 1) Mr Raghu B S +91-9886273806, 2) Mr Vinayak K: +91-9900817064 3) Mr A.Suresh: +91-9848525928, 4) Mr M.A.Siva Nagendra: +91-8374702629 or refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. www.smfgindiacredit.com

Date: 03/08/2023, Place: Vijayawada Sd/- Authorised Officer- SMFG India Credit Company Limited (formerly Fullerton India Credit Company Limited)

THE AGRASEN COOPERATIVE URBAN BANK LTD H.O: 15-2-391/392/1, SIDDIAMBER BAZAR, HYDERABAD

To, 1.Mr. Gowlikar Narsing Rao S/o Gowlikar Raja Ram, R/o 12-2-459/A/7, Amba Gardens Community Hall, Mehdiqanah, Kulsumpura, Hyderabad. 2.Mrs.N.R.Sabitha W/o N.Raghunath,mr/o 9-3-99/1, Harizan Basthi, Hasmathpet, Old Bowenpally, Secunderabad.

Sub: Notice Under Section 13(2) of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002.

As both of you have referred to acknowledgement 13(2) Notice dt. 13/07/2023 send to you, this notice is published. 1. You have availed Mortgage Loan for an amount of Rs 16,00,000/- (Rupees Sixteen Lakhs Only) vide loan A/c no MLMT-106 as per the Board Resolution of the bank and the said facility has already been availed by you. You are also the member of the Bank.

2. We have to inform you that your account A/c No MLMT-106 has been classified as NPA account pursuant to your default in making repayment of dues/interest, As On 30-06-2023, a sum of Rs. 7,49,723/- (Rupees Seven Lakhs Forty Nine Thousand Seven Hundred and Twenty Three Only) is outstanding in your account.

3. In spite of our repeated demands notices and oral requests you have not paid any amount towards the amount outstanding in your account you have not discharged your liabilities. 4. We do hereby call upon you in terms of section 13(2) of the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to pay a sum of Rs.7,49,723/- (Rupees Seven Lakhs Forty Nine Thousand Seven Hundred and Twenty Three Only) together with contractual rate of interest from 01-07-2023 with monthly rest as per the terms and conditions of loan documents executed by you and discharge in full your liabilities within 60 days from the date of receipt of this notice, failing which, we shall be constrained to attach and auction following security created by you in favor of the bank by exercising any or all of the rights given under the said Act.

Registered mortgage of All that house property bearing M.No. 18-6-17, admeasuring 90.00 sq yards equivalent to 75.24 sq.mtrs, situated at Outside Gowlipura, Hyderabad, T.S.

Date : 02-08-2023, Place: Hyderabad Sd/- Authorised Officer The Agrasen Co-operative Urban Bank Ltd.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR JAIRAM FOUNDRY PRIVATE LIMITED

Operating in Manufacturing of Iron & Steel at Nalgonda (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency/Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: Question, Answer. Includes details about the corporate debtor, registered office, URL of website, details of place where majority of fixed assets are located, installed capacity of main products/services, quantity and value of main products/services sold in last financial year, number of employees/workmen, further details including last available financial statements, eligibility for resolution applicants, last date for receipt of expression of interest, date of issue of provisional list of prospective resolution applicants, last date for submission of objections to provisional list, process email id to submit EOI.

MALIREDDY RAMANA REDDY Resolution Professional For JAIRAM FOUNDRY PRIVATE LIMITED Reg. No. IBB/IIP-003/IP-N-00308/2020-2021/13452 e-mail id: jairamfoundry.cirp@gmail.com Address for communication: Flat 403, Nirmal Towers, Dwarkapuri Colony, Punjagutta, Near Sai Baba Temple, Hyderabad - 500082 Address of the IRP registered with IBI: Flat No. 202, H. no. 8-3-191/155(16/A), Vengal Rao Nagar, Hyderabad - 500038. Date : 03-08-2023, Place : Hyderabad

PUNJAB & SIND BANK (A Government of India Undertaking) PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

LAST DATE AND TIME OF INSPECTION OF MORTGAGED PROPERTY:16-08-2023 UP TO 5 PM LAST DATE AND TIME FOR SUBMISSION OF EMD AND DOCUMENTS:17-08-2023 UP TO 4 PM DATE AND TIME OF E-AUCTION :18-08-2023 FROM 3PM TO 5 PM

Sale of immovable property mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No. 54 of 2002), whereas, the Authorized Officer of Punjab & Sind Bank had taken Symbolic possession of the following properties pursuant to the notice issued under sec13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act,2002 in the following loan accounts with our Branch with a right to sell the same of "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization Bank's dues. The sale will be done by the undersigned through e-auction platform provided at the website: https://www.bankauctions.com.

Table with 5 columns: Sr. No., Name of the Borrower/ Guarantor, Outstanding Amount, Description of property (as per Details available), Reserve Price, Earnest Money Deposit, Bid Increase Amount (Rs.). Includes details for Sh. Uppathala Krishna Rao.

TERMS & CONDITIONS: 1)The e-Auction is being held on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" 2)To the best of knowledge and information of the Authorized officer, there is no encumbrance on the property. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims/ rights dues/affecting the property, prior to submitting bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The authorised officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. 3)It shall be responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. 4)The intended bidders who have deposited EMD and receive assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc, may contact Mr. Dhariin Contact No:9948182222, Helpline e-mail ID support@bankauctions.com and for any property related query may contact PUNJAB & SIND BANK, Branch: Prakasham Road # 29-13-7/1, Ground Floor LA, Residency, Kaleswararao Road, Govenorpet, Vijayawada - 520002 Ph : 0866-2432861/2434193 and Cell: 9393486378, 9034722903 during the office hours on any working day. 5)Only buyers holding valid User ID/Password and confirmed payment of EMD through NEFT/RTGS shall be eligible for participating in the e-Auction process. 6)The interested bidders who have submitted their EMD not below 10% of Reserve price through on-line mode before 04:00 PM on 17-08-2023 shall be eligible to participating in the e-bidding process. The e-Auction of above properties will be conducted exactly on the scheduled Date & Time as mentioned above by way of inter-se bidding amongst the bidders. The bidders shall improve their offer in multiple of the amount mentioned under the column "Bid increase Amount" against each property. In case bid is placed in the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (subject to maximum of unlimited extensions of 5 minutes each).The bidder who submits the highest bid amount (not below the Reserve Price) upon closure of e-Auction process shall be declared as successful bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Authorized officer/Secured Creditor. 7)The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 48 hours of the acceptance of bid price by the Authorized officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorized officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting bidder shall have no claim/right in respect of property/amount. 8)The prospective qualified bidders may avail online training on e-Auction from M/s C1 India Pvt Ltd, Prior to the date of e-Auction,Neither Authorized officer/Bank nor M/s C1 India Pvt Ltd shall be liable for any internet network problem and the Interested bidders to ensure that they are technically well equipped for participating in the e-Auction event 9)The purchaser shall bear the applicable stamp duties/additional stamp duty/transfer charges fee etc. and also all the statutory/ not statutory dues, taxes, rate, assessment charges, fees etc. owing to anybody prior and future. 10)The Authorized officer is not bound to accept the highest offer and the Authorized officer has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction without assigning any reason thereof. 11)The bidders are advised to go through the detailed terms and conditions of e-Auction available on the website (https://www.bankauctions.com) of M/s C1 India Pvt Ltd before submitting their bids and taking part in the e-Auction. STATUTORY NOTICE UNDER RULE 8(6)/RULE 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002 This may also be treated as notice u/r(6) Rule 9(1) of security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of e-Auction Sale on the above mentioned date. STATUTORY NOTICE UNDER RULE 8(6) OF THE SARFAESI RULES, 2002 The borrower/guarantors are hereby notified to pay the sum as mentioned above on or before 17.08.2023 from the date of publication of notice failing which the Bank shall sell the property as per the provision laid down in the SARFAESI Act, 2002. Ac.No.0318540050001 IFSC Code:PSIB000318

Date: 03-08-2023, Place: Vijayawada Sd/- Authorised officer, Punjab & Sind Bank

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I look at every side before taking a side. Inform your opinion with insightful perspectives.